

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI): (a) Parts of jail premises located at Goalpara, Silchar, Kokrajhar, Jorhat, Dibrugarh and Tezpur in Assam have been designated as Detention Centres by State Government of Assam.

(b) to (d) Central Government has been vested with powers under Section 3(2)(e) and 3(2)(c) of the Foreigners Act, 1946 to detain and deport foreign nationals staying illegally in the country. Under Section 5 of The Passport (Entry into India) Act, 1920, Central Government may also by an Order direct the removal of any foreigner from India who enters India without passport and visa. These powers of the Central Government have also been entrusted under Article 258 (1) of the Constitution of India to all the State Governments since 1958. Similarly, under Article 239(1) of the Constitution of India, the Administrators of the Union Territories have also been directed to discharge the functions of the Central Government relating to the aforesaid powers.

State Governments or Union Territory Administrations are competent to establish Detention/Holding Centres as per their local requirement to detain any illegal migrants or such illegal aliens who have completed their jail sentence and whose nationality needs to be verified before deportation to their native country. State Governments/UT Administrations (UTs) do not require any specific approval from the Ministry of Home Affairs for setting up of such holding/detention centres. Details of such Centres set up by States/UTs are not centrally maintained.

Implementation of nationwide National Register of Citizens

1488. SHRI BINOY VISWAM: Will the Minister of HOME AFFAIRS be pleased to state whether Government plans to implement a nationwide National Register of Citizens in the next four years?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI): Till now, the Government has not taken any decision to prepare National Register of Indian Citizens (NRIC) at the National level.

Construction of detention centres

1489. SHRI TIRUCHI SIVA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details such as number, names and places of detention centres that are being built as of 2019;